

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

26.

C.P. (IB)/1034(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 03.05.2024

NAME OF THE PARTIES:

Bank of Maharashtra

Vs.

Mr. Mahadeo Vishwanath Rane

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Sanjay Dubey i/b Akhlak A Khan, Ld. Counsel for the Financial Creditor present through VC. Adv. Shrutika Jadhav h/f Adv. Ajikumar, Ld. Counsel for the Personal Guarantor present through VC.
2. Counsel for the Financial Creditor submits that the matter is settled amicably out of Court between the parties and seeking permission to withdraw the main company petition. Permission granted.
3. In view of above submissions, C.P.(IB)/1034(MB)2023 is **dismissed as withdrawn**. File to be consigned to records.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)